

**CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH: NEW DELHI**

O.A. No. 4443/2018
M.A. No. 5040/2018

The 5th day of December, 2018

**HON'BLE MR. V. AJAY KUMAR, MEMBER (J)
HON'BLE MR. PRADEEP KUMAR, MEMBER (A)**

Ramayana Singh Meena,
Aged 35 years,
Group 'C', General Duty Assistant,
S/o Late Ramashwar Dayal,
R/o B-91/S-2, Balaji Apartments,
Dilshad Colony, Delhi-110095. .. Applicant

(By Advocate : Shri S.K. Pandey)

Versus

1. Union of India through
Ministry of Ayurveda, Yoga and Naturopathy,
Unani, Siddha and Homoeopathy,
Ayush Bhawan, B-Block,
GPO Complex, INA,
New Delhi-110023.
2. Central Council for Research in Ayurvedic Sciences,
Through its Director,
Jawahar Lal Nehru Bhartiya Chikitsa Evam Homoeopathy,
Anusandhan Bhawan,
61-65, Institutional Area,
Opp. D Block, Janakpuri,
New Delhi-110058. .. Respondents

(By Advocate : Shri Kumar Onkareshwar)

ORDER (ORAL)**By Mr. V. Ajay Kumar, Member (J)**

Heard Shri S.K. Pandey, learned counsel for the applicant and Shri Kumar Onkareshwar, learned counsel appeared on behalf of the respondents on receipt of advance notice.

2. The applicant, a General Duty Assistant under the 2nd respondent - Central Council for Research in Ayurvedic Sciences, was dismissed from service vide Annexure A-1 Order dated 30.05.2017 in view of his conviction in a criminal case under Section 471 of Indian Penal Code by the Special Judge, Prevention of Corruption Act, 1998, Gangtok. However, on an appeal preferred by the applicant, the said conviction was set aside by the Hon'ble High Court of Sikkim in Criminal Appeal No.29 of 2016 by Order dated 15.03.2018. Thereafter the applicant in view of his acquittal, made a representation vide Annexure A-4 dated 10.04.2018, followed by certain reminders, requesting for his reinstatement. It is submitted that the respondents have not passed any orders thereon till date.

3. In the circumstances, the O.A. is disposed of at the admission stage itself, without going into the merits of the case, by directing the respondents to consider the Annexure A-4 representation dated

10.04.2018 and the reminders made thereto by the applicant, and to pass appropriate reasoned and speaking orders thereon, in accordance with law, within 90 days from the date of receipt of a certified copy of this order.

4. MA 5040/2018 has been filed for seeking condonation of delay in filing the O.A. But since the cause of action arose to the applicant only when the Hon'ble High Court of Sikkim acquitted him from the criminal charges, the said application is unnecessary and, accordingly, the same is disposed of. No order as to costs.

Let a copy of the O.A. be enclosed to this order.

(PRADEEP KUMAR)
Member (A)

(V. AJAY KUMAR)
Member (J)

/Jyoti /